

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench

Court – I

Excise Appeal No. 30080 of 2019

(Arising out of **Order-in-Appeal** No.HYD-EXCUS-SC-AP2-0065-18-19 dated 20.09.2018
passed by Commissioner (Appeals-II), Hyderabad)

S P M Power & Telecom Pvt Ltd.,

Plot No. 136/2, Phase-II, IDA,
Cherlapally, Hyderabad,
Telangana – 500 051.

.... **Appellant**

VERSUS

**Commissioner of Central Tax,
Secunderabad – GST**

Hyderabad Commissionerate,
GST Bhavan, L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

.... **Respondent**

Appearance

None for the Appellant.

Shri N. Bhanu Kiran, AR for the Respondent.

Coram:

HON'BLE Mrs. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/30268/2021

Date of Hearing: 02.09.2021

Date of Decision:02.09.2021

[Order per: Mrs. RACHNA GUPTA]

Request for withdrawal of appeal pursuant to applying for Sabka Vishwas Legacy Dispute Resolution Scheme has been made. Keeping in view Form No. 1, the application for the same and Form No. 4, the discharge certificate issued in favour of the appellant by the Department as have been annexed with the application. Also keeping in view the objective of the

scheme in terms of Section 127(6) of Finance Act, 2019 read with Rule 9 of said SVLDR Scheme, the request of withdrawal is accepted and the appeal is ordered to be dismissed as withdrawn.

(Dictated and pronounced in open court)

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Jaya